

FORM OF ORDER SHEET

IN THE COURT OF ASSISTANT SESSIONS JUDGE, MORIGAON

Present : Alhaj S. Mazumdar, Assistant Sessions Judge, Morigaon

Bail Application No. **251/2020**

Junti Devi

-Vs-

State of Assam

Sl. No	Date of Order	ORDER	Signature of Court	Action
	02.06.2020	<p>Court work is paralyzed due to Corona Virus pandemic.</p> <p>Case record has been received on transfer from the Honorable Sessions Judge, Morigaon for disposal.</p> <p>The instant bail petition has been filed u/s 439 Cr.P.C. praying for granting bail to accused Pulak Nath who has been in judicial custody since 03.05.2020 in connection with Mikirbheta P.S. Case No.149/2020 u/s 341/509/500/387/34 IPC.</p> <p>Heard learned counsel for the bail petitioner. Learned Addl. P.P. Mr. N. A. Choudhury is absent.</p> <p>FIR dated 03.05.2020 lodged by informant Puniram Nath discloses that on 28.04.2020 at about 3:30 p.m. while his grand-daughter Nayanabha Nath was travelling towards Kumar gaon along with her friend Rahul Ahmed, one boy introduced himself to be the nephew of reporter/accused Pulak Nath and after sometime accused Pulak Nath arrived there and collected the photographs from the said boy and also took some video clips forcefully and published those video clips in the channel namely "Times Guwahati". It has further been stated in the FIR that the informant asked his friend Monuj Das to request Pulak Nath for deleting the videos but Pulak Nath demanded a sum of Rs.50,000/- through a whatsapp message and Monuj Das forwarded the same message of Pulak Nath to the whatsapp number of his said grand-daughter.</p> <p>Earlier vide order dated 28.05.2020 bail prayer for the said accused was rejected by this court after perusing the case diary as there was sufficient incriminatory material against the accused Pulak Nath in the case diary. Case diary revealed that</p>		

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	<p>the accused Pulak Nath forcefully took photographs of Rahul Ahmed and the grand-daughter of the informant and when he was asked to delete the said videos, he demanded a sum of Rs.50,000/- through whatsapp message. The said order also reveals that the I.O. has seized the screen shot copies of the said whatsapp message by which the accused Pulak Nath demanded the said money.</p> <p>The instant bail application has been filed on the ground that the marriage of the accused Pulak Nath was scheduled to be held in the month of April this year but due to lockdown the marriage has been postponed and re-scheduled to be held on 8th June, 2020.</p> <p>The instant ground on which the bail application is made is in my opinion not a satisfactory ground for granting bail.</p> <p>Considering the incriminatory material against the accused and the latest ground shown, I do not find it a fit case to allow the accused Pulak Nath to be released on bail and as such the instant bail prayer is rejected. Accordingly the bail application stands disposed of.</p> <p>Let a copy of this order be given to the petitioner/learned engaged counsel of the petitioner free of cost under the signature of Bench Assistant/Head Assistant for their record.</p>		
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Assistant
Sessions Judge
Morigaon

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